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Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Vanijya Bhawan, New Delhi

Public Notice No. 37 /2026-27

Dated: 02, November, 2026

Subject: Amendment to Chapter 10 of the Handbook of Procedures (HBP), 2023 – Extension of SCOMET Authorisation-based facilitation to eligible 4-Star and 5-Star Status Holders and extension of validity of General Authorisation for Export after Repair in India (GAER) – reg.

In exercise of the powers conferred under Paragraphs 1.03 and 2.04 of the Foreign Trade Policy (FTP), 2023, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendments to Chapter 10 of the Handbook of Procedures (HBP) 2023, with immediate effect.

2. Accordingly, the following amendments are made to Chapter 10 of the HBP 2023:

Sl. No.	Reference to the provision	Existing provision	Amended provision
1.	Para 10.10(c)(vii) [Stock and Sale]	Copy of AEO certificate (in case of OEM/EMS/CM).	Copy of AEO certificate or **valid 4-Star/5-Star Status Holder Certificate** (in case of OEM/EMS/CM).
2.	Para 10.12(D)(A)(m) [GAER]	Authorized Economic Operator (AEO) Certification, along with ICP compliance, shall be mandatory [for re-export to vendors/OEMs].	Authorized Economic Operator (AEO) Certification or **valid 4-Star/5-Star Status Holder Certificate**, along with ICP compliance, shall be mandatory [for re-export to vendors/OEMs].
3.	Para 10.12(D)(B)(5) [GAER]	Authorized Economic Operator (AEO) Certification along with ICP compliance. [for re-export to vendors/OEMs]	Authorized Economic Operator (AEO) Certification or **valid 4-Star/5-Star Status Holder Certificate** along with ICP compliance. [for re-export to vendors/OEMs]
4.	Para 10.15(I)(1)(b)(vi) [GAET]	Authorized Economic Operator (AEO) T2 Certification of CBIC.	Authorized Economic Operator (AEO) T2 Certification of CBIC or **valid 4-Star/5-Star Status Holder Certificate.**
5.	Para 10.15(II)(1)(b)(vi) [GAEIS]	Authorized Economic Operator (AEO) T2 Certification of CBIC.	Authorized Economic Operator (AEO) T2 Certification of CBIC **or valid 4-Star/5-Star Status Holder Certificate.**

6.	Para 10.12(D)(A)(e) [GAER]	General Authorisation for Export after Repair in India (GAER) shall be valid for a period of one year from the date of issue of the General Authorisation, subject to the prescribed post-reporting(s) within 30 days from the date of such export;	General Authorisation for Export after Repair in India (GAER) shall be valid for a period of **three** years from the date of issue of the General Authorisation, subject to submission of post-shipment reports within 30 days from the end of each quarter.
7.	S.No.4 of the Table under Para 10.17	GAER issued for export of imported SCOMET items after repair shall be valid for a period of one year from the date of issue of GAER, subject to subsequent post reporting(s) within 30 days from the date of such export.	GAER issued for export of imported SCOMET items after repair shall be valid for a period of **three** years from the date of issue of GAER, subject to submission subsequent of subsequent post shipment reports within 30 days from the end of each quarter.

3. Effect of this Public Notice:

This Public Notice extends the existing SCOMET Authorisation-based facilitation under the Stock and Sale, General Authorisation for Export after Repair (GAER), General Authorisation for Export of Telecommunication (GAET) and General Authorisation for Export of Information Security Items (GAEIS) procedures to eligible exporters holding valid 4-Star or 5-Star Status Holder Certificates, subject to fulfilment of the other prescribed conditions.

It also extends the validity of GAER from one year to three years, subject to compliance with the prescribed post-reporting requirements and other applicable conditions, with a view to enhancing ease of doing business and facilitating exports of SCOMET items after repair in India.

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